

(d) whether in view of the many findings of the above Institute, and the Wanchoo Commission about the generation of black money, Government propose to revise Income-Tax and Wealth-Tax to plug the loopholes?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) and (b). The suggestions of the National Institute of Public Finance and Policy in its report titled 'Aspects of Black Economy in India' have been examined by the Finance Ministry and the suggestions relating to the other Ministries and State Governments were forwarded to them for taking appropriate action. The Central Board of Direct Taxes is primarily concerned with the major problem of tax evasion for which several far reaching effective steps, like rationalization in tax rates, simplification and rationalisation of tax laws and procedures & stepping up of deterrent measures, have been undertaken.

(c) Transfer of ownership of flats in metropolitan cities without the statutory requirement of registration under the Indian Registration Act was identified as one of the sectors generating black money in the report of the Wanchoo Committee.

(d) The provisions of the Income-tax Act and the Wealth-tax Act have already been amended through the enactment of the Direct Tax Laws (Amendment) Act, 1987 after taking into consideration the various recommendations of the National Institute of Public Finance and Policy relating to evasion and avoidance of taxes. The Finance Act, 1987 has introduced provisions with effect from 1.4.1988 whereby any person having possession of any building or part thereof on 'Power of Attorney' basis will be deemed to be the owner of that property for the purposes of the Income-tax Act and the Wealth-tax Act. The Central Government has also been empowered with certain pre-emptive rights to purchase the immovable property in metropolitan cities of Delhi, Calcutta, Bombay, Madras, Bangalore and

Ahmedabad with a view to curb under-statement of value of real estate.

#### **Export of De-oiled Cakes to Europe**

2720. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of COMMERCE be pleased to state:

(a) whether India is exporting de-oiled cakes to Europe;

(b) if so, whether these cakes are used as cattle feed;

(c) whether India is also importing butter and milk products from Europe; and

(d) if so, whether it would not be advisable to use de-oiled cake as cattle feed here itself and get the butter from our cattle?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) to (d). De-oiled cakes are used in the manufacture of compound cattle feed. Their exports are allowed to all permitted destinations including Europe after an assessment of exportable surpluses available in the country.

The National Dairy Development Board is importing Skim milk powder, butter oil and butter from European Economic Community as gift under Operation Flood Programme. However, in view of the acute drought situation in the country during 1987, some quantity of Skim milk powder and butter oil had to be imported under commercial quota during 1987-88 to tide over the domestic shortages.

#### **Buying of Indian Goods by China from Third Parties**

2721. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of COMMERCE be pleased to state:

(a) whether China prefers to buy Indian goods from third parties due to their availability at lower price than offered by India as reported in the 'Economic Times' of June 15,